

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 198 of 2005

Dated: 5th July, 2006

Present: Hon'ble Mr. Justice Anil Dev Singh, Chairperson
Hon'ble Mr. A.A. Khan, Technical Member

G.M.R. Industries Ltd., ...Appellant
V/s.
APERC & Ors. ...Respondents

Counsel for the Appellant : Mr. K. Gopal Choudary for
Mr. C. Kodanda Ram
Counsel for Respondents : Mr. A. Subba Rao for A.P. Transco &
Discoms

ORDER

The learned counsel for the parties agree that the present appeal is covered by the decision of the Full Bench dated June 2, 2006 in Appeal Nos.1, 2 etc., of 2005. Since the instant appeal is covered by the aforesaid decision of the Full Bench, this appeal is disposed of in terms thereof.

(Mr. A.A.Khan)
Technical Member

(Mr. Justice Anil Dev Singh)
Chairperson